

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:276
ANSWERED ON:23.11.2011
COMPLAINTS ON CVC REPORT
Patel Shri Bal Kumar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has received complaints for investigation on reports of Central Vigilance Commission (CVC);
- (b) if so, the number of complaints during the last five years, year-wise and the nature of the complaints;
- (c) whether there has been a considerable delay in investigation and report to CVC;
- (d) if so, the reasons therefor;
- (e) whether the Government proposes to speed-up the investigations and report to CVC in a time-bound manner; and
- (f) if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) and (b): The Central Vigilance Commission forwards complaints for investigation and report to various Ministries/Departments/Organisations under its jurisdiction. The total number of complaints forwarded by the Commission for investigation and report during the last five years is as under:

Year 2006 2007 2008 2009 2010

Complaints sent 762 727 1147 1714 945

The number of complaints sent for investigation and report under the Public Interest Disclosure and Protection of Informers (PIDPI) Resolution during the last five years is as under:

Year 2006 2007 2008 2009 2010

Complaints sent 85 80 83 140 155

These complaints related to various allegations of corruption including irregularities in tender, misuse of official position, misappropriation of funds, etc.

(c) and (d): As per information furnished by CVC 187 organisations are yet to furnish investigation reports to the Commission in a total number of 1132 complaints as on 31-12-2010. There is no centralized data maintained about the reasons for delay in submission of investigation reports to the Commission by various Ministries/Departments/ Organisations, etc.

(e) and (f): Under extant instructions of the Central Vigilance Commission, the Chief Vigilance Officers (CVOs) of Organisations/Departments are required to furnish investigation reports on complaints referred by the Commission for investigation and report within three months of the date of receipt of such references. In the case of complaints under the Public Interest Disclosure and Protection of Informers (PIDPI) Resolution, the time limit is one month. According to these instructions, if it is not possible to complete investigations within the specified periods, the Chief Vigilance Officer of the Organisations/Departments concerned are required to send an interim reply/report to the Commission seeking extension of time limit, indicating the progress of investigation and reasons for delay without fail in each case. The performance of the Chief Vigilance Officers and the vigilance set ups of all Ministries/Departments is monitored by the Department of Personnel and Training through their quarterly reports on action plan on

anti-corruption measures. The Central Vigilance Commission also reviews the disposal of complaints by Organisations/Departments in its zonal/sectoral meetings of Chief Vigilance Officers. The Commission also reports details of the organisations who did not submit reports on complaints forwarded by it in its Annual Report.